

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

Contempt Petition. No.330/00065/2020 in

Original Application No. 330/00540/2014

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

This the 8th day of December, 2020.

Amarjeet aged about 45 years son of late Raj Bali, resident of Village Baldiha, Post Saidabad, police State Utraon, Tehsil Handia, District- Allahabad..

Petitioner

By Advocate: Sri Pradeep Kumar Yadav

Versus

Ajai Kumar Chaturvedi, Brigadier, Commandant and Managing Director, 508, Army Base Workshop, Fort, Allahabad.

Respondents

By Advocate: xxxxx

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the petitioner and perused the records.

2. This contempt petition has been filed by the petitioner for non-compliance of the order dated 29.3.2019 of this Tribunal, whereby the respondents were directed to consider the case of the applicant for compassionate appointment in a time bound manner and to inform the petitioner/applicant about their decision within a reasonable time.

3. Learned counsel for the petitioner has contended that despite the expiry of a reasonable time since 29.3.2019, no order has been passed/ communicated by the respondents till today.

4. Our attention has been drawn to the letter dated 12.4.2020 (Annexure No. 2 to the contempt petition) sent by the applicant to the Commandant and Managing Director, 508, Army Base Workshop, Fort, Allahabad, along with copy of the aforesaid order

dated 29.3.2019, passed by the Tribunal for information and compliance.

5. Our attention has also been drawn to the reminder letter dated 25.9.2020 (Annexure No. 3 to the contempt petition) sent by the applicant to the respondents with prayer to appoint him on compassionate ground.

6. Considering the facts and circumstances of the case and keeping in view that this Tribunal, while passing the order dated 29.3.2019, had not fixed any time for compliance of the order, it appears expedient in the interest of justice, that a further direction is issued to the respondents to consider the claim of applicant for compassionate appointment and to pass a reasoned order on the claim of applicant, within a period of 3 months from the date of receipt of certified copy of this order, under intimation to the applicant.

7. We order accordingly.

8. With the aforesaid direction, this contempt petition is disposed off finally at admission stage.

9. It is made clear that we have not expressed any opinion on the merits of the case.

10. No order as to costs.

11. Hon'ble Mr. Devendra Chaudhry, Member (Administrative) has consented to this order during video conferencing.

**(Devendra Chaudhry)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**

HLS/-